

Seventeenth Lok Sabha

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Title: Regarding alleged irregularities in MGNREGA implementation in West Bengal-laid.

DR. JAYANTA KUMAR ROY (JALPAIGURI): The objective of the MGNREGA is to enhance livelihood security in rural areas by providing at least 100 days of guaranteed wage employment in a financial year to every household whose adult members volunteer to do unskilled manual work. The government of India has been funding the major share for the Scheme to be implemented by the State. The poor job seekers from different parts are deprived of their right to get 100 days of guaranteed wage employment to do unskilled manual work.

It has allegedly been observed from copies of e Muster roll of various districts of West Bengal that wage payments under MGNREGA is Rs. 1/Rs 2/Rs.5/Rs 10 Rs 33/per head per day for the financial years FY2021-22, FY2020-21 FY2019-20 and FY 2018-19. The material on record prima facie reveals that during payment of wage seeker, no measurement of the scheme was taken to define wage payment, though measurement of the scheme is the only criterion of making payments of wage seeker and material. As a result, hundreds and thousands of rural households have allegedly been fraudulently deprived from their legal entitlement of 100 days guaranteed employment with notified wage rate. Needless to say that in the absence of an effective supervision with punitive action, it has become a den of alleged corrupt officers from panchayat to district level. I draw the attention of the Government of India towards the need to devise an appropriate mechanism to check such alleged gross misuse of public money.